

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:4397
ANSWERED ON:20.12.2012
ARREARS TO EMPLOYEES OF TRIVENI STRUCTURAL LTD
Karwariya Shri Kapil Muni

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the arrears have been paid to all the employees of Triveni Structurals Ltd., Naini, Allahabad, who had taken voluntary retirement between 1992 and 1997,
- (b) if not, whether the rest of employees who had taken retirement during the said period will be paid arrears;
- (c) if so, the time by which the same is likely to be done; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL)

- (a): Arrears have not been paid for pay revision of 1992 for the employees who took voluntary retirement between 1992-97.
- (b): The revision order issued in late 1996 was subject to generation of internal resources and since the company, which has been incurring losses since 1989, could not generate internal resources thereafter no payment of arrears could be made to employees who took voluntary retirement during 1992-97.
- (c) & (d): BIFR has issued order in 2003 for winding up the company. Liquidation petition is pending before Hon'ble High Court, Allahabad. Settlement of arrears would depend on the final order on liquidation.